



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 1219 of 200 2

Applicant(s) Rabendra Majhi Respondent(s) 0.01

Advocate for Applicant(s) M/s. O.N. Ghosh Advocate for Respondent(s)

SB Kar

SK Nayak

NOTES OF THE REGISTRY

SPD for Rs 50/- filed

By
1.1.03

Defects removed -

To be taken up today

for Regn P.

DA
3/1/03

AN

03.01.03

ORDERS OF THE TRIBUNAL

REGISTER

DA
Dy. Registrar

Order No.1 dated 3.1.2003

On being mentioned by Shri O.N. Ghosh, Advocate for the Applicant in the presence of Shri J.K.Nayak, Addl. Standing Counsel (on whom a copy of this O.A. has already been served) appearing on behalf of the Union of India/ Respondents, this matter has been taken up.

Heard both the learned counsels.

Applicant's father died prematurely

OA. 1219/2

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. 27.03.01.

Keepin of Mr. Mr.
31.03 alongwith
copy of OA sent
to all respect
and copy of
said order hand
over to Counsel
for both side

27/11/02

DR
27/11/02
SD

while still in service under D.R.D.O./Proof and Experimental Establishment at Chandipour, Balasore and on his death, the Applicant applied for an employment on compassionate grounds in order to mitigate the sudden jerk/ indigent condition of the family. The application having received due consideration by communication under Annexure-5 dated 15.1.1999, the Applicant was intimated that "due to non-availability of vacancies, it is not feasible to consider the case for appointment". On receipt of the said order under Annexure-5 dated 15.1.1999, the widow/ mother of the Applicant submitted a representation under Annexure-6 dated 17.10.2001. By filing the present O.A., the Applicant has pointed out that a vacancies in the posts of 2 posts of Canteen Attendant 'A' and Attendant Laboratory Service 'A' were available at the disposal of the Respondents before 29.11.2002. The Applicant has also pointed out that three posts of Administrative Assistants 'A' were also available at the disposal of the Respondents before 29.11.2002. Employment notices were issued for the aforesaid purposes under Annexures-7/A and 7/B by the Respondents. It is the case of the Applicant that his educational qualification is enough to get compassionate appointment as against the aforesaid three categories of vacancies and despite that the Applicant has not been provided with any compassionate appointment.

After hearing the learned counsels of both sides, Respondents are directed to

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treat the present Original Application to be a representation of the Applicant made to them and give due consideration to his grievances, before filling up of the said posts, advertised under Annexures-7/A and 7/B; and intimate their decision thereon to the Applicant within a period of three months from the date of receipt of copies of this order.

With the above observation and direction, this Original Application is disposed of at the admission stage itself. No costs.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be also made available to the learned counsels of both sides.


03.01.2023
MEMBER (JUDICIAL)